

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/GT/2013 (Dock. 82/GT/2011)

Subject: Approval of generation tariff of Teesta Hydroelectric Project, Stage-V (3 x 170 MW) for the period from 1.4.2009 to 31.3.2014.

Date of Hearing: 4.4.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NHPC Ltd., Faridabad

Respondents: WBSEDC and 5 others

Parties Present: Shri R.Raina, NHPC
Shri S.K.Meena, NHPC
Shri Piyush Kumar, NHPC
Shri R.B.Sharma, Advocate, JSEB & GRIDCO

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, NHPC for approval of tariff of Teesta Hydroelectric Project, Stage-V (3 x 170 MW) ('the generating station') for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ('the 2009 Tariff Regulations').

2. During the hearing the representative of the petitioner submitted as under:

(a) The petition was filed for approval of tariff of the generating station for the period from 1.4.2009 to 31.3.2014 based on the capital cost of ₹2489.44 crore excluding un-discharged liability of ₹130.16 crore as on COD (10.4.2008) of the station in terms of Commission's order dated 5.1.2010 in Petition No. 132/2009.

(b) The RCE of ₹2656.95 crore for the generating station has been approved by the MOP, Govt. of India by letter dated 13.9.2012.

(c) Petition No. 229/2009 filed by the petitioner for additional capitalization for 2008-09 has been approved by the Commission on 25.3.2013.

(d) Reply has been filed by the respondents JSEB and GRIDCO and rejoinder to the same has been submitted by the petitioner.

3. At the outset, the learned counsel for the respondents, JSEB & GRIDCO submitted that since the Commission had revised the tariff of the generating station in Petition No. 229/2012 by order dated 25.3.2013, the petitioner may be directed to amend the petition taking into consideration the revised capital cost admitted by the Commission.

4. Based on the above submissions, the petitioner is directed to amend the relevant Forms/Annexures to the petition, with advance copies to the respondents, by 22.4.2013. The respondents are directed to file its response on or before 30.4.2013, with copy to the petitioner, who may file its rejoinder by 6.5.2013.

5. Matter shall be listed for final hearing on **14.5.2013**.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)